

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2001/20351A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri D. Ullah,  
District and Sessions Judge,  
Cachar, Silchar.

Dated Guwahati, the 18<sup>th</sup> May, 2020.

Sub:- **Casual leave, restricted holiday and station leave permission.**

Ref:- Your letter No. JCD.1/18/20/1770 Dated 15<sup>th</sup> day of May, 2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for restricted holiday on 22.05.2020 and casual leave for two days on 26.05.2020 & 27.05.2020 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the morning of 22.05.2020 till the evening of 27.05.2020, has been granted, subject to adherence to lockdown protocol. Further, the Addl. District & Sessions Judge, Cachar, Silchar, in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2001/20361A, dated 18.5.2020**

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**